

(2013) 02 P&H CK 0092

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-3575 of 2013 (O and M)

Aiyasha and another

APPELLANT

Vs

State of Haryana and others

RESPONDENT

Date of Decision : 01-02-2013

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2013) 02 P&H CK 0092

Hon'ble Judges : Naresh Kumar Sanghi, J

Bench : Single Bench

Advocate : Vandana Sharma, for the Appellant;

Judgement

Naresh Kumar Sanghi, J.—Prayer in this petition, filed u/s 482, Cr. P.C., is for the issuance of direction to respondents No. 1 and 2 to protect lives and liberty of the petitioners from respondent No. 3. The petitioners contend that they being major, have solemnized their marriage in accordance with law. They further submit that the private respondent is not accepting the marriage of the petitioners and adamant to separate them from each other by resorting to illegal means. They further submit that in view of the imminent danger to their lives and liberty they have already moved a representation (Annexure P-4) before the Superintendent of Police, Mewat. Keeping in view the seriousness of the matter but without going into the validity of the marriage, the present petition is disposed of with a direction to the Superintendent of Police, Mewat, to take action as warranted by law on the representation moved by the petitioners and in the meantime to issue necessary orders to ensure that no harm is caused to the lives and liberty of the petitioners at the hands of private respondent.